

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**(IB)-301/ND/2018**

M/s. Manshana Industries Limited ... Applicant  
v.  
M/s. Instyle Exports Pvt. Ltd. ...Respondent

**Under Section: Section 9 of the I&BC.**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

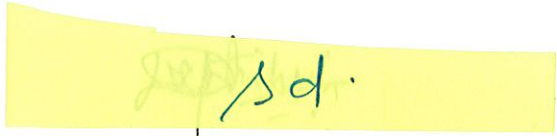
**Order delivered on 03.04.2018**

For the Applicant : Ms. Pooja Mahajan and  
Gaurav Arora Adv.  
For the Respondent : -

**ORDER**

Learned counsel for the Applicant is present and is directed to file the affidavit of service within 1 week. In the mean while notice to show cause be issued to corporate debtor as to why this application should not be admitted. Process dasti. For further consideration on 20<sup>th</sup> April, 2018.

Ritu

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**